उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या: 498821 /सी–3/ NGT. 338 /2023 दिनांक: 3/8/2023

To,

The Registrar,
The National Green Tribunal,
Principal Bench,
New Delhi
E-mail- judicial-ngt@gov.in

Sub: Action Taken Report (ATR) in compliance of the order dated-30.05.2023 passed by Hon'ble National Green Tribunal, New Dellhi in Original Application No. 400 of 2023 Kuldeep Kumar Versus State of U.P.

Sir,

In compliance of the order dated- 30.05.2023 passed by the Hon'ble National Green Tribunal, New Delhi in Original Application No. 400 of 2023 Kuldeep Kumar Versus State of U.P. The Action Taken Report is annexed herewith and forwarded to you with the request that the same may be placed before the Hon'ble Tribunal.

Yours Sincerely

03/8/23

(Ghanshyam)
Chief Environmental Officer,
Circle-3

Enclosure- As above

Copy to:

1. Shri Pradeep Mishra, Advocate on Record, Hon'ble Supreme Court/ NGT, New Delhi for necessary action please.
2. Law Officer-1, U.P. Pollution Control Board, Lucknow for information and necessary action please.
3. Regional Officer, U.P. Pollution Control Board, Meerut for information and necessary action.

03/8/23

Chief Environmental Officer,
Circle-3

O/C

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,
लखनऊ - 226 010
दूरभाष : 0522-2720828, 2720831
ई–मेल : info@uppcb.com
वेबसाइट : www.uppcb.com

T.C.-12 V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226 010
Phone : 0522-2720828, 2720831
E-mail : info@uppcb.com
Website : www.uppcb.com

Index

Sr. No.	Particulars	Page No.
1.	Action Taken Report in compliance of Order dated 30-05-2023 passed by Hon'ble NGT in OA No. 400/2023, Kuldeep Kumar Versus State of U.P.	01
2.	**Annexure-1**, Joint Committee report/recommendation	02
3.	**Annexure-2**, Closure Direction	03-04
4.	**Annexure-3**, Affidavit and Photographs send by the Kohlu Owner	05-07

Action Taken Report in compliance of Order dated 30-05-2023 passed by Hon'ble NGT in OA No. 400/2023, Kuldeep Kumar Versus State of U.P.

The main relevant contents of the order given by Hon'ble NGT order dated 30.05.2023 in OA No. 400/2023 are as under :-

".....2. The complainant has alleged that one Sanjay is running a kohlu/crusher in the midst of the heavily populated area of Kasba Tatiri, emitting huge smoke and causing noise and air pollution damaging environment and creating health hazard to local residents.

3. In our view, the issue raised in this application can, at the first instance, be looked into by concerned local authorities, for the purpose whereof, we constitute a joint committee comprising State PCB and District Magistrate, Baghpat who shall look into the matter, visit the 2 site, collect relevant information and if finds violation, would take appropriate remedial action including, preventive and punitive action (including, assessment of environmental compensation) in accordance with law within two months and further ensure that due SOPs are followed by the Kohlu in question and for other similarly operating units as per the operating season".

1. In compliance of the above order dated-30.05.2023, the Joint Committee was constituted having officers **ADM(F/R), Baghpat and Environmental Engineer, UP Pollution Control Board, Regional Office, Meerut.** The committee inspected the site on 22.06.2023 and recommended to initiate legal action against the said Kohlu under provisions of Air (Prevention and Control of Pollution) Act, 1981. The report is enclosed and annexed as **Annexure-1**.
2. As per the recommendation of the Joint Committee report U.P. Pollution Control Board issued closure direction against the Kohlu of Shri Sanjay situated in Kasba Tatiri, Tehsil and District Bagpat u/s 31A of Air (Prevention and Control of Pollution) Act, 1981 on 24.07.2023. The closure direction is enclosed and annexed as **Annexure-2**.
3. In compliance of the closure direction issued by the U.P. Pollution Control Board the owner of the Kohlu has dismantled the Chimney of the Kohlu and given an Affidavit that the Kohlu will not be operated in future at the present site. The affidavit and photographs given by the owner of the Kohlu is enclosed and annexed as **Annexure-3**.

The above Action Taken Report is being submitted for kind consideration.

घनश्याम
मुख्य पर्यावरण अधिकारी (मुख्या-3)

Annexure-1

Report regarding Order dated 30-05-2023 passed by Hon'ble NGT in OA No. 400/2023.

Pursuant to the direction given by Hon'ble NGT order dated 30-05-2023 in OA No. 400/2023. The main relevant contents of the order are as under :-

"……2. *The complainant has alleged that one Sanjay is running a kohlu/crusher in the midst of the heavily populated area of Kasba Tatiri, emitting huge smoke and causing noise and air pollution damaging environment and creating health hazard to local residents.*

3. *In our view, the issue raised in this application can, at the first instance, be looked into by concerned local authorities, for the purpose whereof, we constitute a joint committee comprising State PCB and District Magistrate, Baghpat who shall look into the matter, visit the 2 site, collect relevant information and if finds violation, would take appropriate remedial action including, preventive and punitive action (including, assessment of environmental compensation) in accordance with law within two months and further ensure that due SOPs are followed by the Kohlu in question and for other similarly operating units as per the operating season*"

In compliance of the above order, the following officials from the offices of District Magistrate, Baghpat & U.P. Pollution Control Board, Meerut inspected the place mentioned in the order on dated 30-05-2023.

1. Pratipal Chauhan - ADM(F/R), Baghpat
2. Prakhar Kumar - EE,UP Pollution Control Board, Meerut
3. Akhilesh kumar gautam - JRF,UP Pollution Control Board, Meerut

The Joint committee inspected the questioned M/s Sanjay ka kohlu, tatiri Bagpat Unit on dated 22-06-2023. The observations and recommendation are as below:-

1. A Jaggery unit (Kohlu) has been established in kasba Tatiri tahsil and district Bagpat by Shri Sanjay.
2. During the inspection questioned kohlu was not found in operation due to off season.
3. The crusher unit was found removed from the site due to off season. Three pan furnace and Stack of 10fit height were installed at the questioned site.
4. The questioned kohlu has not obtained CTE for installation of kohlu and not obtained CTO for operation of kohlu from Board.
5. The establishment of kohlu is not found as per guideline of CPCB regarding kohlus.
6. Uttar Pradesh Pollution control board may initiate legal action against the said kohlu under Air (prevention and control of pollution) Act 1981.
7. Photograph of inspection annexed.

A factual report is being submitted for kind perusal and further action in this regard.

(Akhilesh kumar gautam)	(Prakhar Kumar)	(Pratipal Chauhan)
JRF	EE	ADM(F/R),
UP Pollution Control Board	UP Pollution Control Board	Baghpat
Meerut	Meerut	

Annexure-2

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्याः H98319 /सी-3/वायु-784/ 2023 दिनांकः 24/7/2023

पंजीकृत

सेवा में,
मै0 संजय का कोल्हू,
टटीरी,
जनपद-बागपत।

यह कि उद्योग मै0 संजय का कोल्हू, टटीरी, जनपद-बागपत जोकि गन्ने का रस का प्रयोग कर गुड़ उत्पादन हेतु उपरोक्त वर्णित स्थल पर कार्यरत है, वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 यथासंशोधित की धारा-40 के अन्तर्गत एक कम्पनी है।

यह कि उद्योग मै0 संजय का कोल्हू, टटीरी, जनपद-बागपत के विरूद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 की धारा- 31ए के अन्तर्गत बोर्ड के पत्र दिनांक 07.07.2023 के द्वारा कारण बताओ नोटिस जारी किया गया है। उद्योग का निरीक्षण क्षेत्रीय कार्यालय, मेरठ के प्राधिकृत अधिकारियों द्वारा दिनांक 22.07.2023 को किया गया। निरीक्षण के समय उद्योग संचालित नहीं पाया गया। इकाई ग्राम-टटीरी, बागपत से 50 मी0 की दूरी पर स्थापित है। इकाई स्थल पर तीन पैन की भट्टी एवं भू-तल से लगभग 10 फीट ऊची चिमनी स्थापित है। फर्नेश पर फ्यूल फीड हॉल पर फ्लैप स्थापित नहीं है। कोल्हू केन्द्रीय प्रदूषण नियंत्रण बोर्ड, दिल्ली द्वारा कोल्हू स्थापना के सम्बन्ध में निर्धारित गाइडलाइन के विपरीत स्थापित है। कोल्हू की स्थापना राज्य बोर्ड से अनापत्ति प्रमाण पत्र प्राप्त किये बिना ही किया गया है तथा कोल्हू के संचालन हेतु राज्य बोर्ड से सहमति भी प्राप्त नहीं की गयी है। इकाई का उक्त कृत वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 यथासंशोधित के प्राविधिनों का उल्लंघन है। उद्योग द्वारा राज्य बोर्ड के पत्र दिनांक 07.07.2023 द्वारा जारी कारण बताओ नोटिस का प्रतिउत्तर नहीं दिया गया है। क्षेत्रीय कार्यालय, मेरठ के पत्र दिनांक 22.07.2023 द्वारा उद्योग के विरूद्ध जारी कारण बताओ नोटिस दिनांक 07.07.2023 की पुष्टि किये जाने की संस्तुति की गयी है।

अतएव जनहित एवं जन साधारण को स्वच्छ वातावरण प्रदान करने के लिए यह आवश्यक है कि उद्योग का संचालन रोका जाये।

अतः वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 की धारा 31ए के अन्तर्गत राज्य बोर्ड को प्रदत्त शक्तियों के अधीन उद्योग मै0 संजय का कोल्हू, टटीरी, जनपद-बागपत के विरूद्ध सक्षम अधिकारी के अनुमोदनोपरान्त बोर्ड के पत्र संख्या एच 97177/सी-3/वायु/784/2023 दिनांक 07.07.2023 द्वारा जारी कारण बताओ नोटिस के निर्देशों की पुष्टि कर निम्नलिखित बन्दी आदेश तत्काल प्रभाव से जारी किये जाते हैः-

1. यह कि उद्योग मै0 संजय का कोल्हू, टटीरी, जनपद-बागपत के उत्पादन/संचालन कार्य को तत्काल प्रभाव से बन्द कर दें।
2. यह कि सक्षम अधिकारियों से यह अपेक्षा की जाती है कि मै0 संजय का कोल्हू, टटीरी, जनपद-बागपत को मिलने वाली बिजली, पानी तथा अन्य सुविधाओं को तत्काल प्रभाव से बन्द कर दें।

सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत।

मुख्य पर्यावरण अधिकारी (वृत्त-3)

प्रतिलिपि-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषितः-

..2/-

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,
लखनऊ - 226 010
दूरभाष : 0522-2720828, 2720831
ई-मेल : info@uppcb.com
वेबसाइट : www.uppcb.com

T.C.-12 V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226 010
Phone : 0522-2720828, 2720831
E-mail : info@uppcb.com
Website : www.uppcb.com

1. जिलाधिकारी, बागपत को इस अनुरोध के साथ कि कृपया संबंधित अधीनस्थ को उद्योग मै0 संजय का कोल्हू, टटीरी, जनपद–बागपत को तत्काल बन्दी सुनिश्चित कराये जाने हेतु निर्देशित करने का कष्ट करें।
2. पुलिस अधीक्षक, सहारनपुर को इस अनुरोध के साथ कि कृपया संबंधित अधीनस्थ को उद्योग मै0 संजय का कोल्हू, टटीरी, जनपद–बागपत को तत्काल बन्दी सुनिश्चित कराये जाने हेतु निर्देशित करने का कष्ट करें।
3. मुख्य पर्यावरण अधिकारी, डब्लू0ए0म0डी0 1/2, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
4. अधिशासी अभियन्ता, विद्युत वितरण खण्ड, उ0प्र0 पावर कार्पोरेशन लि0, बागपत को इस निर्देश के साथ कि कृपया उद्योग मै0 संजय का कोल्हू, टटीरी, जनपद–बागपत की विद्युत आपूर्ति तत्काल विच्छेदित कराना सुनिश्चित करें।
5. अधिशासी अभियन्ता, जल संस्थान, बागपत को इस निर्देश के साथ कि कृपया उद्योग मै0 संजय का कोल्हू, टटीरी, जनपद–बागपत की जल आपूर्ति तत्काल विच्छेदित कराना सुनिश्चित करें।
6. क्षेत्रीय अधिकारी, उ0प्र0प्रदूषण नियंत्रण बोर्ड, मेरठ को इस निर्देश के साथ कि उद्योग मै0 संजय का कोल्हू, टटीरी, जनपद–बागपत की बन्दी सुनिश्चित करायें तथा अनुपालन आख्या बोर्ड मुख्यालय प्रेषित करें।

27/7/23

मुख्य पर्यावरण अधिकारी, (वृत्त–3)

Annexure -3

INDIA NON JUDICIAL

Government of Uttar Pradesh

e-Stamp

Certificate No.	:	IN-UP54259940568047V
Certificate Issued Date	:	07-Jul-2023 03:17 PM
Account Reference	:	NEWIMPACC (SV)/ up14130304/ MEERUT/ UP-MRT
Unique Doc. Reference	:	SUBIN-UPUP14130304003257747801 73V
Purchased by	:	DEPONENT
Description of Document	:	Article 4 Affidavit
Property Description	:	Not Applicable
Consideration Price (Rs.)	:	
First Party	:	DEPONENT
Second Party	:	Not Applicable
Stamp Duty Paid By	:	DEPONENT
Stamp Duty Amount(Rs.)	:	10 (Ten only)

NOTARIAL NOTARIAL

NOTARY PUBLIC GOVT. OF INDIA

IN-UP54259940568047V

Please write or type below this line

शपथ–पत्र

मैं संजय कुमार पुत्र श्री गोपीचनछ, निवासी–टटीरी, बागपत शपथपूर्वक निम्नलिखित बयान करता हूं कि –

1. यह कि ग्राम टटीरी में हमारे द्वारा संचालित कोल्हू को प्रदूषण नियंत्रण बोर्ड, लखनऊ के पत्र एच9819/सी–3/वायु–784/मेरठ/23 दिसम्बर 24.07.2023 के द्वारा बन्दी आदेश निर्गत किया गया है।
2. हमारा कोल्हू वर्तमान में बन्द है।
3. बन्दी आदेश के अनुपालन में मेरे द्वारा कोल्हू की चिमनी तोड़ दी गयी है।
4. भविष्य में भी स्थल पर कोल्हू संचालित नहीं किया जायेगा।

यह कि बिन्दु सं0 01 से 04 तक शपथ कथन पूर्णतः सत्य है तथा मेरे द्वारा कुछ भी छुपाया नहीं गया है। ईश्वर मेरी मदद करे।

संजय कुमार

ह0 शपथकर्ता

दिनांक :

ATTESTED

Statutory Alert:

1. The authenticity of this Stamp certificate should be verified at 'www.shcilestamp.com' or using e-Stamp Mobile App of Stock Holding Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid
2. The onus of checking the legitimacy is on the users of the certificate
3. In case of any discrepancy please inform the Competent Authority